

He actively participated in the proceedings of the House.

He expired on 22nd December, 1992 at the age of ninety-two years at Calcutta.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

**SHRI NIRMAL KANTI CHATTERJEE** (Dumdum): Sir, as we mourn the death of these sons of India, I want to make a specific mention of Shri Ganesh Ghos. He belonged to that group which, perhaps for the first time fought the British with arms - that famous story of Chittagong Armoury Raid. For several days, long before 1942, they declared Chittagong to be independent of the British forces. The leader of that group, Master Surya Sen, as we used to call him, was hanged. But the others were sent to Andamans. Genesh Ghosh was one of them. Perhaps he was the last of those revolutionaries. He died this morning. Many of them, when they came back from Andamans, gave up their old approach to the struggle for freedom and adopted the new approach of communism and of scientific socialism and joined the communist movement when they were released.

I had the good fortune of acting as the chief election agent of Shri Ghosh both in 1952 and 1957 elections. Let me tell you that in the first elections of 1952, there were 13 candidates opposing him. He was an orator, but when he spoke he was simplicity itself. As a consequence, cutting across all political lines, all the candidates opposing him lost their deposits. I was fortunate enough to act as his election agent for the next terms also.

I do not know many of the present Members were there in the Fourth Lok Sabha. But those who had come in contact with him will always remember him as one who had such an iron will combined with simplicity. I will confess I have not seen another person of this mixture.

In mourning him, I do not want take

more of your time. Let us dedicate ourselves to the simplicity that India stands for and which he represented ably. This strong will which is a vital necessity for the present in our country, that is associated with him.

I pay my homage to him as you Sir, and join you and others also in conveying our condolence to the bereaved family.

**MR. SPEAKER:** The House may now stand in silence for a short while as a mark of respect to the deceased.

11.07 hrs.

*The Members then stood in silence for a short while.*

11.09 hrs.

**RE. HOLDING OF ELECTION IN DELHI**

[*Translation*]

**SHRI MADAN LAL KHURANA** (South Delhi): Mr. Speaker, Sir till yesterday morning we were made to believe that a Bill regarding Delhi would be moved to night and after getting it passed here it would also be got passed in the Rajya Sabha today itself. Once again we as well as the residents of Delhi have been deceived. In December, 1991 the hon. Home Minister had said in this very House the elections would be held in Delhi within 6 or 8 months time. As per their promise the elections in Delhi should have been held by August 1992, now it is December 1992 and a Bill to this effect has not yet been brought forward. Yesterday, the Home Minister said in the House that he was not able to get this Bill passed in this session. The proposed Delhi Municipal Corporation Bill has no teeth. It is toothless because subjects like electricity, water, hospital's fire brigade etc. have been taken away from the M.C.D. Transport had already been withdrawn. They wish to give the people of Delhi a toy in the form of this Bill and even that Bill is also not being presented here. In this way they are harassing the people of Delhi. Mr. Speaker, Sir, today the bureaucracy

is dominating in Delhi. You might be knowing and I would also like to remind you that the last elections of M.C.D. were held ten years ago on 5th February, 1983, in the first instance its tenure was extended by them by one year. Then it was said that since the elections for the metropolitan Council were due in a year the elections to the M.C.D. were also postponed by a year. After 1983 its elections were due in 1988. It was therefore, said that elections for the metropolitan Council and M.C.D. would be held together. Thereafter they extended this period by more year. When elections were to be held, the Government set up a committee. The Sarkaria Commission was entrusted the job of suggestions a new set up for Delhi within 6 months time. The time of 6 months passed. Then 1 year passed. The report was presented, but it was not published. The report was presented during Shri V.P. Singh's tenure as prime Minister. it was said that a full-fledged Assembly should be given to the people of Delhi and a Bill to this effect was also prepared. When the then Home Minister, Mr. Mufti Mohammed Syed tried to present that Bill, the present Minister, Shri P.R. Kumaramangalam snatched away the Bill from hands. This is the past history. Yesterday, Shri Ghulam Nabi said that they wated to put it on record that the Congress party wished to hold the elections in Delhi. Last time also this Bill was brought forward in the House on the last day of the session. it contained 103 amendments. When I asked you to extend the House by one more day you did not allow it. After that they made a promise to present the Bill on the first day of this Winter Session. Today it is the last day of the session and once again have refused to present the Bill. It shows that their intentions are not clear. They do not want to hold elections in Delhi deliberately. So, Mr. Speaker, Sir, in order to solve the problems of Delhi which are getting worse, Delhi needs its own Government which should be accountable and fully responsible to its people. It hardly matters as to which party come to power. It seems, the Government considering Delhi a colony. As such they do not want to hold elections in Delhi deliberately. That is why they are not presenting a Bill in this regard.

Mr. Speaker, Sir, I request the hon. Home Minister to make a statement regarding not fulfilling the promise he had made in December, 1991.

SHRI KALKA DAS (Karol Bagh): Mr. Speaker, Sir, I fully support whatever our leader, Shri Khurranji said, I want to add one more thing to it. For the last three years one crore people of Delhi are being deprived of the public amenities. In the absence of an elected Government in Delhi everybody is being harassed. Corruption is rampant everywhere in the administration.

Mr. Speaker, Sir, the point which I would like to add is that you said in the House that this Bill must be brought forward today and its priority would be changed. Even after your directions, the hon. Home Minister said that this Bill would not be presented today. It certainly is a blow to the dignity of the House. In order to provide public amenities it is necessary to hold elections. Shri Ghulam Nabi Azad said that the B.J.P. does not want elections. You can well understand that he is misleading the people of Delhi by his political gimmick. They are afraid of elections because, they know that if elections are held in Delhi, the Congress will lose ground. Therefore, as a strategic move elections are not being held in Delhi and as a result people of Delhi are suffering a lot in the absence of essential public facilities. Mr. Speaker, Sir, therefore, I would like to submit that you should direct the Government to hold elections in Delhi as soon as possible so that one crore people may get relief and essential services. I would like that the hon. Minister of Home Affairs should make clear the intentions of the Government in this regard and by when it would like to hold elections in Delhi. He said that the elections would certainly be held in Delhi by December. I would like that the Government should hold elections in Delhi at the earliest.

[English]

SHRI MRUTYUNJAYA NAYAK (Phulbani): Mr. Speaker, Sir, I am on a point of order.

MR. SPEAKER: What is your point of order?

SHRI MRUTYUNJAYA NAYAK: If the elections are held for Delhi, I want to know whether Khurana ji and the BJP will give an undertaking that they will not destroy Masjids and also the *Lal Kila*.

MR. SPEAKER: Is that your point of order? There is no point of order in this.

[*Translation*]

SHRI TARA CHAND KHANDELWAL (Chandni Chawk): Mr. Speaker, Sir, I would like you add one more point in the points raised by my colleagues Shri Madan Lal Khurana and Shri Kalka Das that the Government is subverting the democracy by not holding elections in Delhi. It is a blatant example of that. Lark elections were held in Delhi in March, 1983. Now more than 9 years have passed and after two months 10 years will be completed. I think that the people of Delhi are being denied their fundamental rights by not holding elections in Delhi. The citizens of Delhi are being deprived of their fundamental right of electing their representatives. As a result corruption is prevailing in Delhi and the development worked have come to a standstill. Everywhere red-tapism is prevailing in Delhi. I would like you ask as to how long the Government will not hold elections in Delhi. They are afraid that if elections are held in Delhi the Congress will be completely rooted out. The present position is that the Government did not present the Bill in the House. Keeping in view the atmosphere of the last 15 days and judging the feeling of people the Congress is afraid of that if elections are held in Delhi Bhartiya Janata Party will come to power and the Congress will lose the elections.

I would like to remind you that some time back the hon. Minister of Home Affairs had made a statement that the elections would be held in Delhi by the month of December. The month December is also coming to an end after one week but the Government has not presented the said Bill. These people are afraid of presenting the Bill because they

fear that they will lose the elections. I would like to ask as to what the hon. Home Minister is doing in this regard. Tell us the final outline of the elections of Delhi that as to when the Government will hold it... (*Interruptions*).

SHRI BHOGENDRA JHA (Madhubani): Mr. Speaker, Sir, no such concept of supremacy of anyone is there in the Constitution.

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Mr. Speaker, Sir, since I also belong to Delhi, I would just like to mention that at no time we had not agreed to bring the Bill. Madam Lal Khurana ji, his other colleagues and we all have concern for Delhi. What he says is partly right, but nobody can say that our intentions are not good. But, they had wasted seven days of this Session of Parliament. Who is going to make up for these seven days? (*Interruptions*)

SHRI RAM NAIK (Bombay North): Sir, yesterday also, the Minister of Parliamentary Affairs assumed that this bill will be passed.

[*Translation*]

SHRI SHARAD YADAV (Madhepura): Mr. Speaker, Sir, Khurana ji longs badly for it and he is right.

MR. SPEAKER: Leave it and come to the topic.

SHRI SHARAD YADAV: My another submission is that whenever Tytler ji stands here it seems that he is in a mood of first fighting. (*Interruptions*) Perhaps he is feeling bad.... (*Interruptions*) Mr. Speaker, Sir, I would like to submit that I have come to know from some reliable sources that yesterday in regard to promotions of SC and ST, the entire House.

MR. SPEAKER: No, no.

(*Interruptions*)

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I would like to request you that hon. Minister of Home Affairs who is present in the House should say something about this issue....(*Interruptions*)

MR. SPEAKER: All Members have not to speak together on the same issue.

(*Interruptions*)

SHRI SHARAD YADAV: Mr. Speaker, Sir, my point is different.

MR. SPEAKER: All right, then you will speak after the hon. Minister of Home Affairs.

[*English*]

This is not a regular decision. You should understand this. We had a meeting and I think, the Government is coming up with a statement.

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): To keep the record straight, I want to say. I think, if only one version of the BJP Members is reported in the Press, it will create a misunderstanding. That is why, I thought it necessary. Actually I never thought that he was going to make all kinds of things—I would not say allegations—but at the same time I am compelled to say these are insinuations.

Right for the last three Sessions, I have been waiting for discussing this Bill. Mr. Khurana knows it very well. In this Session also in the first week, it was shown on the business. You go through the Order Papers and you will come to know it. Business Advisory Committee somehow could not find time. To say that the Government is trying to run away and we are not honouring the promise that we have given, is not a statement of facts. But at the same time...(*Interruptions.*)

SHRI RAM NAIK: I am on point of order. Whatever might have been discussed in the Business Advisory Committee, can it be referred in this House this way? Can the

Business Advisory Committee be blamed for that? (*Interruptions*)

SHRI RAMKAPSE (Thane): It was never brought before the Business Advisory Committee.

SHRI RAM NAIK: We have cooperated with the Government in passing the Constitutional (Amendment) Bills. That way, this could have been done. It appears that the Minister is not interested, the Government is not interested.

SHRI S.B. CHAVAN: There is no question of casting any aspersion. It is a question of funding time. That is why, such a major Bill. (*Interruptions*)

SHRI ANNA JOSHI (Pune): whose duty is it to find them? It is your duty.

SHRI S.B. CHAVAN: The Government is also equally keen I must tell you very frankly, I have given the notice for the same. We are prepared but I do not want on the last day, such major Bill with almost 163 to 164 amendments to the Bill I donot think, it will be proper not to allow any kind of discussion on the Bill — to get it passed with out discussion We can understand the feeling of both side of the House that both the sides are equally keen to hold the elections as early as possible. We would like to see that this Bill, in the first week of next Session is being discussed in the floor of the House provided we get time.

SHRI MADAN LAL KHURANA: This is the fourth assurance you are giving. (*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA: You had assured last year in December. You should clearly tell when elections will be held in Delhi, so that its process may start. (*Interruptions*)

SHRI TARA CHAND KHANDELWAL: There is much difference between his words and deeds. He says something and does

something else. (*Interruptions*)

SHRI SURYA NARAYAN YADAV (Sahasra): Mr. Speaker, Sir, 40-45 members have spoken. You don't give us chance to speak. (*Interruptions*)

[*English*]

MR. SPEAKER: You please go to your seat. This is Parliament. I am watching you, are behaving in a manner that you are not working in parliament. You go to your seat now. I do not appreciate this. You go to your seat now.

(*Interruptions*)

MR. SPEAKER: Every day you are getting up and behaving like this, as if you are not behaving in Parliament. I will be constrained to take action against you. I do not want this kind of goondaism to be carried on in this House. (*Interruptions*)

MR. SPEAKER: I am warning you. I have warned you more than once in this House. If you think that you can hold the House to ransom. I am not going to allow it.

You behave properly. Follow the rules. If you get the time, then you speak. Every day you speak and yet you are forcing yourself on the House.

(*Interruptions*)

SHRI LOKANATH CHOUDHRY (Jagatsinghpur): I am on a point of order. You allow me to speak. (*Interruptions*)

MR. SPEAKER: I will give you the time. I have called his name. Already he is on his legs. I will allow you to speak later on.

(*Interruptions*)

SHRI LOKANATH CHOUDHRY: My point is the word 'goondaism' you uttered is not proper.

MR. SPEAKER: I am sorry. I will withdraw it. But you are watching in the House that

every day he gets up like that and every day he behaves like this. This is the Parliament and the dignity of the parliament should be maintained. Every day I am allowing him to speak. What is this kind of thing going on in the Parliament? I am sorry, Lokanathji.

[*Translation*]

SHRI SHARAD YADAV (Madhepura): Mr. Speaker, Sir, I have come to know through a reliable source that at five o'clock today the hon. Minister of Welfare is to make a statement on the issue of promotion and on that Mandal. In this context, I would like to say that following the decision of the Supreme Court crores of people of the country are in a state of emotional unrest.

Today is the last day of the current session. I hope that the Government would be wise enough to arrive at a right decision and would implement the verdict of the court immediately. But I have a little suspicion if the Government would do it. Having come to know about the time of five o'clock fixed for the statement, I grew anxious and I am conveying my concern to the Government through you. The Government should make some decisive statement regarding the immediate implementation of the decision of the Court on the issue of promotion and that of Mandal Commission. The current session of Parliament would be over at five o'clock and with it this issue will again be pending in the same way as it has been pending for the last 47 years. This is what I want to submit.

SHRI VISHWANATH PRATAP SINGH (Fatehpur): Mr. Speaker, Sir, I would like to add one more point to what has been said Sharad ji. That is very important. Yesterday it was assured that the Government would certainly make a statement on the issue of promotion. We know, today is the last day of the current session. The Supreme Court has passed a very vital judgement on the Mandal Commission. The Court has set a period of four months for the implementation of its judgement. Out of these four months more than a month has already elapsed; but there is no indication from the Government side whether any efforts have been made or not

by the Central Government directing the State Governments for the speedy implementation of the decision. I would, therefore, request you to direct the Government that at the time of making a statement at 5 o'clock regarding reservation in promotion for Scheduled Caste and Scheduled Tribes it should also clarify whether the Government has made any effort to implement the report within the four months as stipulated by the Supreme Court.

SHRI TARA CHAND KHANDELWAL (Chandni Chawk): Mr. Speaker, Sir, Shri Kalka Das and myself have given a notice of Privilege Motion... (Interruptions)

MR. SPEAKER: I have not allowed you to raise it...

(Interruptions)

SHRI RAJENDRA KUMAR SHARMA (Rampur): Mr. Speaker, Sir, this is a very important matter and is related to Shri Tarun Gogoi and I would therefore like that you should direct him to reply.

75 per cent of total production of rice and paddy produced by the farmers of Uttar Pradesh is of fine variety. The present rate of that rice varies from Rs. 300 to Rs. 500 only per quintal whereas the rate of the same is Rs. 1000 to 1500 per quintal in Haryana and Punjab. In view of the increased prices of fertilizers and the unremunerative prices of their produce being to the farmers, they are in a very pritable condition.

Through you, I would like to request the Government to make a statement in this regard stating the steps proposed to be taken by the Government to check the constantly increasing prices of the inputs and to provide remunerative prices to the farmers of their produce. A single zone should be made to enable the farmers to have remunerative prices for their produce. Today the situation is that the rate of wheat in our state is Rs. 325 per quintal whereas the same wheat is sold in Maharashtra at the rate of Rs. 600 per quintal. Through you, I would like to submit that Shri Tarun Gogoi

may please give complete information in this regard. All the members of the House are anxious to know about it. The exploitation of the farmers must end. The farmers of Uttar Pradesh are suffering a lot. I would humbly request you to get a reply from Shri Tarun Gogoi... (Interruptions)

[English]

SHRI A. CHARLES (Trivandrum): Sir, we, on this side of the House, are also equally concerned about the implementation of the recommendation of the Mandal Commission. But I am really sorry to say...

MR. SPEAKER: This is over. (Interruptions)

[English]

SHRI A. CHARLES: No, Sir, I want to put the recorded straight. (Interruptions)

[Translation]

MR. SPEAKER: If you linger on this topic, other members will also like to express their views on it.

[English]

SHRI A. CHARLES: I will just one minute, please. This is a very sensitive matter. I am sorry to say that one of the major political parties is trying to use it again as political issue. I belong to a backward community. I am backward-community man. I am really sorry to say that the former Prime Minister, when he issued the order, has complicated the whole thing. I would plead with the Government to study it carefully and implement the recommendations so that it may be beneficial to the backward community.

MR. SPEAKER: You please do not speak for the Government. The Government will speak for itself. (Interruptions)

MR. SPEAKER: In the enthusiasm of speaking, please do not complicate the matter. The Government is quite capable of

SHRI A. CHARLES: They had complicated the matter. Again they are complicating the matter. (*Interruptions*)

MR. SPEAKER: They are not complicating the matter. They are doing their duty. They are operating with you also. Please understand it and sit down now.

SHRI A. CHARLES: They are doing injustice to the backward community. (*Interruptions*)

SHRI MOHAN SINGH (Deoria): Mr. Speaker, Sir, the hon. Minister of agriculture of the Government of India has repeatedly assured and outside this House.. (*Interruptions*) that the farmers will get remunerative prices of their produce but the farmers of Uttar Pradesh are in a bad state. The Government has not so far opened the paddy purchase centres. The Kharif crop has arrived in the market, but the super fine quality of rice is being sold on a very low rate as has already been mentioned by our colleagues. The Government has not made any announcement to provide any support price. But on the contrary, the Government of India, instead of providing remunerative price for the rice to the farmers, is going to import rice from abroad. It is an unfortunate situation. I would like to submit to the hon. Minister that he should immediately give an assurance that the Government of India would make proper arrangements to purchase the Kharif crops of reasonable rates, from the farmers of Uttar Pradesh. The Government should also give an assurance that it would not import rice and would purchase the same from our farmers at that very rate. Same is the position in regard to sugarcane. Sugar cane crop is now ready. The crushing season has already started but the former Government of Uttar Pradesh had increased the rate of sugar cane only by one rupee. Whatever remunerative support price should be given to the farmers by the Government it is not being given to them. Now there is the rule of Government of India in Uttar Pradesh. So the Government of India should have also

announced the price for sugarcane. I would like to submit that the hon. Minister should make a statement and give a firm assurance in this regard.

SHRI CHANDULAL CHADRAKAR (Durg): Mr. Speaker, Sir, the Minister of Agriculture has announced recently that there would be no ban on the movement of foodgrains from one place to another throughout the country from Ladakh to Kanyakumari and foodgrains would be sold at the uniform rates from east to west which would enable the farmers to fetch remunerative prices. But some State Governments have imposed ban on the free movement of foodgrains. Through you, I would like to request the Minister of Agriculture and Shri Gogoi to help remove this ban immediately and the uniform rates of foodgrains should be given to the farmers all over the country. It should not be so that the farmers of one place may get double rates than the farmers of the other place. The Central Government and our Minister of Agriculture, Shri Gogoi should issue direction to every State Government in this regard immediately. The orders should be issued today, if possible, there would be no ban on the free movement from one place to another in the country. Only then the farmers would be able to get remunerative prices.

SHRI RAJVEER SINGH (Aonla): Mr. Speaker, Sir, my hon. Colleague Shri Rajesh Sharma has raised an important issue. We have discussed this some many times and we are discussing today also it. The Central Government is always in dilemma whether it is a matter of export of wheat or procurement of paddy. Government does not announce support price before the harvesting season begins. I said last time also that the farmer should be given at least the cost price. But he does not get it. His condition has worsened. He is not getting the cost price of his product. He produces fine quality bansmati rice after putting hard labour. We are in a position to export it. There is a great demand of it in abroad. But now the situation is that the farmers of Uttar Pradesh do not get the cost price of his paddy crop. What to speak of the profit, he does not get even the cost price of

his produce. Agriculture has become a business of loss. The farmers are in distress. Their condition is very bad. When we visit a village, we find the people virtually weeping because of sufferings.

I would like to request the Government to withdraw this law today itself. The entire country should be made a single zone. All the farmers in India should get uniform rates.

Mr. Speaker, Sir, it has also another aspect. It is the aspect of consumer. These days, rice is cheaper in our area, but it is dearer in Maharashtra and in Madras...  
(*Interruptions*)

MR. SPEAKER: It is not the only point. So please do not speak much on this issue. Other members have also to speak. There are some other points also.

(*Interruptions*)

MR. SPEAKER: You please sit down. We should follow rules at least to some extent. Otherwise, nothing will come out of it.

(*Interruptions*)

[*English*]

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): My friend Shri Chandrasakar was speaking. I just want to draw the attention of the Government to one fact. When in the market we will have a distress sale, what mechanism the Government is going to create to see that the peasant is not forced to sale crop at a price below than the support price. This has become an urgent problem because last year you know that the FCI did not collect that much of cereals that it was expected to. And that led to exports. I want to know, will not this policy of the Government, not going to the market and collecting it, leave the peasants, the cultivators at the disposal of the blood thirsty merchants?  
(*Interruptions*)

MR. SPEAKER: It is not a regular discussion. There are many others who want to speak on the last day.

(*Interruptions*)

SHRI LOKANATH CHOUDHURY: I want to impress upon the Government that the Government should immediately go to the market with their agency to see that assured price is given to the cultivators.  
(*Interruptions*)

MR. SPEAKER: Do you have anything to say? Mr. Minister, are you in a position to respond?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOL): If there is a price below than the minimum support price, we will buy it let them bring it to my notice. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): This is a very unsatisfactory reply that he has given. (*Interruptions*)

MR. SPEAKER: I have not allowed you.

SHRI NIRMAL KANTI CHATTERJEE: He is on a different point.

MR. SPEAKER: That is why, you have to take your seat.

(*Interruptions*)

[*Translation*]

SHRI CHANDRA JEET YADAV (Azamgarh): Mr. Speaker, Sir, I would like to draw the attention of the Minister of Home Affairs to an important human problem. Thousand of families have been affected by the unfortunate riots that took place in the country recently. There are many families which have been ruined and have lost everything. Their houses have been burnt. They have no food to eat and no clothes to wear even in the winter and some people have lost their lives. The Prime Minister during his speech had announced that two lakh rupees will be given to each next of kin of all the persons killed in these riots. Mr. Speaker, Sir, some State Governments are not taking any concrete action to provide relief to the affected people. Only



announcements have been made. Yesterday, Shri V.P. Singh visited an affected area of Delhi and witnessed himself that the people of an entire street had been ruined and were weeping and crying for help.

I would like to request the Minister of Home Affairs to initiate relief work to provide them immediate assistance on humanitarian grounds. It should be ensured that they get all necessary help. Sir, the people of Ayodhya yesterday spoke to me about their sufferings. I am myself going there on 25th. Unfortunately all the people belonging to a minority community were attacked. 85 houses were burnt to ashes. The people who took shelter even in Police Stations faced a lot of problem. Police Stations were gheraoed just to kill them. *(Interruptions)*

[*English*]

MR. SPEAKER: We have discussed this issue for about 16/17 hours.

SHRI E. AHAMED (Manjeri): Let him have his say... *(Interruptions)*

[*Translation*]

SHRI CHANDRA JEET YADAV: I am concluding. *(Interruptions)*

They are unhappy even over providing relief..... *(Interruptions)*

[*English*]

SHRI VIJAY NAVAL PATIL (Erandol): What is happening here? What are they shouting for? What is this? *(Interruptions)*

MR. SPEAKER: Please complete it.

[*Translation*]

SHRI CHANDRA JEET YADAV: Mr. Speaker, Sir, the Government should provide relief to all the victims irrespective of their caste and community. *(Interruptions)*\*

[*English*]

MR. SPEAKER: Nothing will go on record.

*(Interruptions)*

[*Translation*]

MR. SPEAKER: You please sit down.

*(Interruptions)*

MR. SPEAKER: It will not go on record.

*(Interruptions)*

SHRI CHANDRA JEET YADAV: Mr. Speaker, Sir, I would like to draw your attention to one thing.... *(Interruptions)*

SHRI DAU DAYAL JOSHI (Kota): Mr. Speaker, Sir, in Jaipur, three persons have been burnt alive.... *(Interruptions)*\*

[*English*]

MR. SPEAKER: This is not going on record.

*(Interruptions)*

[*Translation*]

MR. SPEAKER: What is this. Please sit down.

SHRI CHANDRA JEET YADAV: Mr. Speaker, Sir, I am not pleading for any particular community. I am pleading for all those who are suffering, irrespective of the community they belong to and city they live in. It is the question of providing immediate succour to the victims. Secondly, many people were arrested in this connection. I can well appreciate the circumstances that were prevailing at that time. There was a need to take preventive measures.

MR. SPEAKER: All these things have

already been discussed. Please do not stretch it further.

*(Interruptions)*

SHRI CHANDRA JEET YADAV: My only submission is that the Government should take measures to release the innocent persons who were arrested. *(Interruptions)*

MR. SPEAKER: Look, what is this ! Please speak one by one. Today is the last day of this session. The Hon. Members will be allowed a little more time to speak today. But if four or five hon. Members speak at the same time on the same subject, how can it be possible? One hon. Member should speak on one subject. Then everybody will get time.

*(Interruptions)*

SHRI RAM NIHOR RAI (Robertsganj): Mr. Speaker, Sir, through you, I would like to draw the attention of the august House to a very important matter. The architect of the Constitution of India Dr. Bhimrao Ambedkar was conferred Bharat Ratna by the former Prime Minister Shri Vishwanath Pratap Singh during Janata Dal regime and late Shri Rajiv Gandhi had laid down the foundation of Dr. Bhimrao Ambedkar University at Lucknow in 1989. I am distressed to say that though land for that University has been allotted but grant is yet to be given by the Centre. The Kalyan Singh Government has allotted 225 acres of additional land for this University. The State Government also sanctioned Rs. 14 crore in 1989-90, Rs. 5 crore in 1990-91 and Rs. 2.5 crore in 1991-92. This great man who was the messiah of crores of Dalits, Harijans and the poor and who framed the Constitution, a University named after him was sanctioned only Rs. 1 crore in the year 1991-93.

I would like to submit that the Government should take over this University and complete this work soon. I am distressed to say that even a Vice Chancellor has not yet been appointed for this University. I would like to say that the construction work of this University which has been named after the messiah of crores of backward people, should be taken over by the Central Government

and it should complete the work under its own supervision. A Vice Chancellor should be appointed there immediately. Maximum funds should be sanctioned and it should be brought at par with other Central Universities and developed accordingly.

SHRI MANGAL RAM PREMI (Bijnor): Mr. Speaker, Sir, there is a temple of the Balmiki Samaj on the Mandir Marg. The people of the Balmiki Samaj are on a hunger-strike for last 4 months. Sir, sentiments of lakhs of people of Balmiki Samaj are associated with this Temple. Mahatma Gandhi had sat on hunger strike for 29 days in front of this temple at the time of our struggle for Independence. A 'chabutara' which was raised on the site where he sat on hunger strike is also there. Today one can see a heap of debris in front of this temple. There is also a workshop. Buses come and stop and filths of the whole day are lifted from there.

Mr. Speaker, Sir, earlier this issue had been raised three times in this very House but no suitable action has so far been taken by the Government in this regard.

SHRI RAM VILAS PASWAN (Roseria): He is right. We raised this issue earlier also.

SHRI MANGAL RAM PREMI: Mr. Speaker, Sir, the hon. Minister of Home Affairs has since admitted this fact. A few days ago a conference was held here in October. The hon. Prime Minister said in the meeting of the Balmiki Samaj that he is going to set up a Commission for Safai Karamcharis. Though the said commission has since been set up, it is not being declared that the commission has been set. The matter is being suppressed. If justice is not given to the people of the Balmiki Samaj, it would be just like playing with the sanitation work. It is possible that the entire Balmiki Samaj of the country will be forced to raise its voice on the Balmiki temple issue. Earlier also, there has been clashes on this issue and one person was also killed. Therefore, I request the hon. Minister of Home Affairs to take a decision on this issue today itself. He should make a statement today and declare

that the workshop and the heap of debris would be removed from there. Otherwise, if the sentiments of the people of the Balmiki Samaj are continued to be hurt and the entire Balmiki Samaj raises its voice against it, the entire country will be ruined. Therefore, quick action should be taken on this issue.

SHRI KALKA DAS (Karolbagh): Mr. Speaker, Sir, I would like to express my views for a minute on this issue because this issue is related to my constituency.

MR. SPEAKER: You have spoken once. Let others also speak. You are not the only person to speak here.

*(Interruptions)*

MR. SPEAKER: Please sit down. I cannot oblige you.

*(Interruptions)*

SHRI KALKA DAS : Mr. Speaker, Sir, I would not repeat.

MR. SPEAKER: If you are not going to repeat then what else you are going to do? Please sit down.

*(Interruptions)*

MR. SPEAKER: All right. You speak after him. Now let Shri Tej Narayan Singh speak. Please sit down

*(Interruptions)*

SHRI TAJ NARAYAN SINGH (Buxar): Mr. Speaker, Sir, the communal forces in the country are bent upon doing disturbance. One can this assume from newspapers. The Government of Uttar Pradesh and the District Collector of Ayodhya have also expressed similar concerns. He has given indication that communal forces are still active in Ayodhya. It seems that the communal forces of the Uttar Pradesh are still discontent even after taking lives of so many people. A person like me understands that the communal forces of the country feel that the country has not yet been divided. It should be

divided. The people are still prepared to resort to stone throwing in the name of 'Ram Lala darshan'. The Supreme Court had allowed 'Puja' of Lord Ram there, but people have violated the orders of the Supreme Court on the pretext of that worship.

The people in villages who are uneducated do not violate the Supreme Court orders. The educated people have violated the Supreme Court orders. Therefore, I want to urge the Government that if it wishes to keep the country united and uphold the rule of law and the Constitution in the country, the communal forces should be eliminated. Please put some check on them even now. I still expect that some untoward incident will again take place in Ayodhya. I have read it in newspapers.

MR. SPEAKER: All right. This issue has been discussed for 16 hours.

*(Interruptions)*

*[English]*

MR. SPEAKER: Please take your seat now. What he says is not going on record.

*(Interruptions)\**

*[Translation]*

MR. SPEAKER: Please take your seat. What you say is not going on record.

*(Interruptions)*

SHRI KALKA DAS: Mr. Speaker, Sir, the Balmiki temple on the Mandir marg is a historical Monument.

MR. SPEAKER: Is it necessary to speak twice?

SHRI KALKA DAS: Mr. Speaker, Sir, I am raising pertinent points.

MR. SPEAKER: That we all understand that it is your Constituency. Does it mean that the entire Parliament should work for your constituency.

SHRI KALKA DAS: I did not say so. If you are annoyed with me, I take my seat.

MR. SPEAKER: I am really annoyed.

SHRI KALKA DAS: If you don't mind I will conclude within one minute.

MR. SPEAKER: All right. Please speak soon.

SHRI KALKA DAS: Mr. Speaker, Sir, it is a historical temple. Mahatma Gandhi, Subhash Chandra Bose used to stay there. This issue has been raised several times and the hon. Minister of Home Affairs assured us that the workshop which operates in front of the Balmiki temple would be removed shortly. Hunger-strike is being held there for many months and many prominent citizens have tried to immolate themselves there, we have gone there many times and made them to withdraw their hunger strike. Now enough is enough. Please take care of their sentiments, lest it should take a serious turn.

Therefore, Mr. Speaker, Sir you should direct the Government to remove the this and the workshop from the front of the historical Balmiki temple and satisfy the people.

[*English*]

SHRI MRUTYUNJAYA NAYAK (Phulbani): Sir, we have learnt so much from our serious experiences in the past, having fought with China and Pakistan. In the recent statement, Mr. Sunderji, the former Chief of Army Staff has expressed his great concern that India has not been fully equipped with the nuclear weapons and nuclear bombs; and that the adjoining countries like Pakistan and China have been quite a great menace for the integrity of our country. So, I wish that the Government of India takes a very strong and stern decision in view of the need of the hour.

[*Translation*]

SHRI RAM VILAS PASWAN (Rosera):

Mr. Speaker, Sir, the hon. Minister of Home Affairs is present here, and I understand that he will hear our views with rapt attention. I would like to draw the attention of the Government and of this august House for 2 or 3 minutes only towards the weakest section of the society regarding which there has been always discussion in the House.

The first incident took place in Tsundur. But not a single persons has been punished as yet. Hon. Minister of Home Affairs, we have discussed this matter for sixteen long hours. The second incident took place at Kumher in Rajasthan. Now there is president's Rule and Bhartiya Janta Party is not in power there. Lodha inquiry Commission was set up there. The Commission asked the persons giving evidence to file an affidavit on a stamp paper of Rs. 25 and evidence will have to be submitted through an Advocate. Whenever anyone goes for obtaining a copy of the FIR, he is not provided the same. Even today people are frightened. Not a single culprit has been apprehended. All the people have by cotted it there. Therefore, I would like to request the hon. Minister of Home Affairs that he should give an assurance that all the conditions will be withdrawn. The man who has to appear before the judge is a poor man and belongs to the scheduled caste and a victim, he can go before the judge and can raise his voice. He should not have to obtain stamp paper and need not to take the services of lawyer to give evidence and he should be provided copy of the FIR. One and a half year, have passed after the incident of Tsunder. I also visited Sitapur district with Shri V.P. Singh. Thirteen people including a youth named Tikai were killed in a Police Station there. All this has been covered up. You gave an assurance on the matter raised by Shri Premi in the House. On the last day of the previous session you had given an assurance that the garbage in front of the Balmiki temple and the factory will be removed from there. Therefore, please throw some light on it including the matter related to the Tsunder and Kumher incidents. Today, it is the last day of the session and withdraw all those conditions.... (*Interruptions*)

You are the Minister in charge of Scheduled Castes and Scheduled Tribes.

(*Interruptions*)

[*Translation*]

SHRI RAM NAGINA MISHRA (Padrauna): Mr. Speaker, Sir, through you, I would like to draw the attention of the Government to the plight of the sugarcane growers in Uttar Pradesh. The price of sugarcane has not been announced and arrears worth billions of rupees payable to growers for the last so many years. The season has started one month back but the price of sugarcane is not being paid as yet. There are 105 sugar mills and billions of rupees are yet to be paid to the farmers by these mills. This is the plight of the sugarcane growers. Prior to this, the Ram Kola incident has occurred and today farmers are worried. Therefore, I would like to request the Government of India to announce the price of sugarcane for..... (*Interruptions*)

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, through you I would like to draw the attention of the House to a very serious incident. Last month an attempt was made on the life of the former Chief Minister of Nagaland Shri S.C. Jamir. Today, the Delhi Police is probing into the matter. The hon. Minister of Home Affairs is sitting here. Through you I want to point out that the alienation of North-East India that started earlier is gathering momentum with this incident. Some of the students of North-East States studying in the Delhi university the J.N.U., the Jamia-Milia University and Polytechnique etc. are being apprehended, brought to police stations and are being harassed. The students particularly belonging to the Tangful tribe are being apprehended and the girls are also being harassed. The girls are being arrested from their residences without the help of women Police. One of the students was taken to the police lock-up and hanged upside down and beaten on his sole. This news has appeared in the 'Times of India'. This is a very sensitive issue, therefore,

this must be examined..... (*Interruptions*)

[English]

MR. SPEAKER: You do not go to that extent. That will create a lot of bad feeling.

[*Translation*]

SHRI NITISH KUMAR: Action should be taken to enable the students of North-East States feel themselves secure in Delhi. Such signals should go from here so that the relations with the North-East States may further improve. The hon. Minister of Home Affairs is sitting here. He should pay serious attention to it.

[English]

SHRI E. AHAMED: Mr. Speaker, Sir, through you I would bring a matter of very great importance to the notice of the Home Minister.

12.00 hrs.

Shri Yadav has already mentioned this matter. This is about the cries of the people of Seelampur who not only lost their children but are even denied the preliminary things in life. They have no houses; they have no food and no clothing. And no relief team has reached there from the Government side. There are only some social organisations who are helping them. Even now, many of the innocent young men of that locality have been locked up by the Government. Mothers and elders were asking that as the police have already killed their children, why should they also put other relatives behind the bars without any reasons whatsoever. I would like to mention here that it would be quite disgraceful to the Government to have a constabulary who have taken a partisan attitude towards a particular community. I do not want to mention anything more. When I am speaking about riot victims, I mean all riot victims. From the side of the Members of minority community nobody in this House has come forward to place this matter except myself. Therefore, I would like to have some reply or assurance from the Home Minister

regarding the implementation of the assurance given by the Prime Minister on the floor of the House. (*Interruptions*)

MR. SPEAKER: The Government, the Opposition, the Chair and the hon. Members have been cooperating very very nicely. Today is the last day. We have some very important business also. I have allowed about one hour to express your views. It should be over within the next ten to fifteen minutes. Please do not prolong it. Make it very short and then we will go to the business.

[*Translation*]

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Speaker, Sir, the Raj Kumar Mill of Indore. The Hira Mill and the Sajjan Mill of Ujjain, all these have reached stage of being closed down due to the wrong policies of the hon. Minister of Textiles. Thousands of labourers have come on the streets, they are agitating and are going on hunger-strike. The Government of Madhya Pradesh had submitted its package programme to the centre to run these mills on cooperative basis, but the centre has rejected it. Even the B. I. F. R. has also expressed its inability to run these mills. In such a situation, I would like to know from the hon. Minister of Textiles as to what he has thought about the further of thousands of labourers and whether he will take action to run the mills or not.... (*Interruptions*) The condition of these mills is otherwise very good. Their production is also good. Then what is that reason that the Government is not providing assistance? (*Interruptions*)

[*English*]

SHRIMATIMALINIBHATTACHARAYA (Jadavpur): Sir, we had visited some of the areas in the Mewat locality of Gurgaon on the 19th of this month. We found there that in the wake of unpleasant incidents that have taken place after the demolition of Babri Masjid, the police and the administration are taking an extremely discriminatory attitude towards one particular community without bringing

the real culprits to book. We also found that people were being arrested without any reason from one particular community. Men are spending their nights in the fields out of terror; they are being beaten up in the *thana* and in one particular village, Bhadas, women are also tortured. Sir, only this morning we have heard that after our visit, this torture has been precipitated and again the same women are being tortured.

MR. SPEAKER: You have brought it to notice.

SHRIMATIMALINIBHATTACHARAYA: I have written a letter to the Home Minister. Something must be done about it. Women are being tortured and beaten up. The Home Minister must respond to this. I am trying to help the administration (*Interruptions*)

[*Translation*]

SHRI ARVIND NETAM (Kanker): Mr. Speaker, Sir, through you I would like to draw the attention of the Government. The United Nation has decided to celebrate the year 1993 as the Indigenous year. According to my information, the Government of India is also a signatory. I would like the Government to give a statement about the steps being taken by it to celebrate the year 1993 as the Indigenous year.

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, I had given a notice regarding a subject which I wanted to raise in the House.

[*English*]

MR. SPEAKER: May I request Rabi Rayji that as it happens to be a very important matter, let us not raise it in the Zero Hour, we can discuss it with the Government and take it up later on, if you do not mind. I am talking of that notice which you have given to me.

[*Translation*]

SHRI RABI RAY: What is it about....

MR. SPEAKER: It is about the resolution.

[English]

I have received one letter from you.

[Translation]

SHRI RABI RAY: No, what resolution are you referring to? I do not want to raise any such matters. My notice is about Doordarshan.

Mr. Speaker, Sir, I am aware of that and, you know, I cannot speak like that, but I would first of all like to say something about the issue for which I have given a notice. Shri V.P. Singh and Shri Sharad Yadav had raised this matter in a nice way. Through you I would like to remind that a statement is due to be made by the Government at 5 O'clock today. I have apprehensions whether Government would fully abide by the judgement of the Supreme Court which is aimed at safeguarding the interests of the backwards and downtrodden. Lot of discussions in this regard have already been held and the Government has been given a period of one month to undertake study of the things. The way discussions have been held and the way the Government is operating, makes me think that my suspicion may come true. I am afraid if the Government is entangled in legal complexities regarding the judgement of reserving 52% posts for the backwards. The Government should try to implement the judgement. So far as the question of the officers of S.C. and S.T. is concerned, the hon. Members have already expressed their concern. You may please direct the Government to clarify all these things in the statement to be made today at 5 P.M.

Mr. Speaker, Sir, the standard of Doordarshan programme is deteriorating. The Congress party along with all other opposition parties have complained in this regard in the last 8-10 days. I have the information that the News Room of Doordarshan Kendra is not functioning. Staff is on strike and everything is in a mess. I think the on going strike exposes only the inefficiency of the Government. I am afraid, it may cause an adverse effect. I would

therefore like to forewarn the Government to avoid an unpleasant situation wherein the credibility of Doordarshan programme is lost and the people would start watching the C.N.N. and the B.B.C. programme. Editing of all the programme is being done at Central production Centre at pitampura, Delhi. The Government has totally failed on this front. The standard of news being telecast is deteriorating fast. Today being the last day of the current parliamentary session, I would like to convey to the Government through you, that it should take some concrete steps so that the present strike may be called off and the standard of Doordarshan programme is raised. When the strike is called of it may also help the staff to improve their style of work. That is all I want to submit.

SHRI KASHIRAM RANA (Surat): Mr. Speaker, Sir, through you I would like to draw the attention of the Government to the alarming situation prevailing in Gujarat. The death toll recorded in the recent violence in the country is highest in Gujarat.

Sir, violence is still continuing there all due to the ineffectiveness and inaction of the Government of Gujarat. Considering the number of death toll in Gujarat the Central Government should have dismissed the State Government. But it has not been done. Many of the cities of Gujarat and particularly Surat that were in the grip of violence have suffered the loss of property worth several crore rupees, yet no action is being taken by the Central Government against the Government of Gujarat.

Sir, two persons have been killed in Morbi reportedly today itself. Even yesterday violence broke out in Raner and curfew had to be reimposed there. No effective step is, however, being taken by the State Government and police is also far from being active. Sir, the similar situation prevails in Morasa and Bharuch. There also nothing has been done by the Government to provide protection to life and property of the people.

Through you I would like to convey to the Central Government that innocent people are being killed in Gujarat. The police atrocities

on the people had increased so much that nearly two lakh labourers who had come from Orissa to work in Surat are returning to their homes out of fear. Consequently all the business and trade activities in the city of Surat will come to a stand still.

12.11 hrs

[MR. DEPUTY SPEAKER *in the Chair*]

Due to police atrocities people are migrating from towns to villages and elsewhere in search of safe shelter. The exodus of people is continuing. Nothing is being done on the part of the Government to check it. In Ahmadabad many downtrodden have been taken into police custody under section 302 and have been implicated in fabricated police cases. Innocent persons at other places have also been taken under police custody under section 302. Many persons have been falsely implicated in cases of TADA. In Gujarat more than 700 persons have already been taken in police under TADA.

Shri Kanti Lal, M.L.A. of Disha falling in my Constituency of Banaskantha has also been taken into police custody under section 302.

The law and order situation has worsened throughout Gujarat and continues to deteriorate. The Government has lost control on the situation and it has failed to check the chaos. I would therefore like to submit that the Government of Gujarat should be dismissed forthwith. The Central Government has dismissed the State Governments of Rajasthan, Madhya Pradesh and Himachal Pradesh without any valid reason whereas no action is being taken against the Government of Gujarat where the death toll is largest in the country and where people are still being killed. The State Government of Gujarat has totally failed in wielding any control on the situation. I would like to submit that the Central Government should immediately dismiss the Government of Chimanbhai Patel in order to create peace and order there.

delegation had visited Ahmedabad and Surat. The workers of the Congress party told the members of the delegation that the Congress party was primarily responsible for fanning violence which ultimately resulted in mass killings. The Congress party is behind these riots. I would therefore again submit that the Government of Gujarat should be immediately dismissed and the Central Government must provide protection to the life and property of the people of Gujarat. *(Interruptions)*

SHRI JAGMEET SINGH BRAR (Faridkot): Mr. Deputy Speaker, Sir, I have also given a notice I should therefore also be given an opportunity to express my views.

*(Interruptions)*

[*English*]

MR. DEPUTY SPEAKER: Mr. Haradhan Roy please.

SHRI HARADHAN ROY (Asansol): Mr. Deputy Speaker Sir, I would like to draw the attention of the Minister of.... *(Interruptions)*

MR. DEPUTY SPEAKER: Please sit down. I request all the Members to resume their seats.

*(Interruptions)*

SHRI HARADHAN ROY: Sir, you called me. But they are not allowing me to speak.

MR. DEPUTY SPEAKER: Please resume your seats. I think the hon. Members are not interested in ventilating their grievances in the Zero Hour. If they do not like to make use of the Zero Hour, I have no objection in taking up the regular business of the House.

It looks as if you are not interested in ventilating your grievances. You are very much compelling the Chair to go to the regular business during the Zero Hour.

Mr. Deputy Speaker, Sir, a Government

*(Interruptions)*



MR. DEPUTY SPEAKER: Then why do you not cooperate with the Chair? We have got another one hour. Most of you can ventilate your grievances.

(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): I request that the hon. Home Minister may be called to reply to the debate. (Interruptions)

MR. DEPUTY SPEAKER: You are not interested in ventilating your grievances. In this way, I am very much compelled to go to the regular business.

SHRI HARADHAN ROY: Through you, I want to draw the attention of the hon. Minister of Steel to this fact that in spite of his assurances, the modernisation job in the Indian Iron and Steel company Ltd., Burnpur, has not yet started. I am not aware of the decision of the hon. Minister with regard to this. The workers are worried about their future and they are quite in the dark what is going to happen there.

So, I request the Minister to start the modernisation job there immediately. (Interruptions)

SHRIGHULAM NABI AZAD: I am sorry. It is very unfortunate.

12.17 hrs.

#### PAPERS LAID ON THE TABLE

**Report of one man Commission of Inquiry headed by justice J.S. Verma to enquire into the Assasination of Shri Rajiv Gandhi and Memorandum of Action taken thereon etc**

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I beg to lay on the Table:-

1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of Section 3 of the Commissions of Inquiry Act, 1952:-

(i) Report of the One-man Commission of Inquiry headed by Justice J.S. Verma to enquire into the Assasination of Shri Rajiv Gandhi, former Prime Minister of India on the 21st May, 1991 at Sriperumbudur (Volumes I & II)

(ii) Memorandum of Action taken on the above Report.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT - 3212/92]

**Annual Report Annual Account of and Review of the Working of the National Co-operative Housing Federation of India, New Delhi for 1991-92 etc.**

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi for the year 1991-92.

(ii) A copy of the Annual Account (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi for the year 1991-92 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative